

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

(39)

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**ORDERS OF THE BENCH**

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**Date of Order: 20.5.2016**

OA No.518/2013

None present for the applicant.  
Mr. Manvendra Singh, Proxy counsel for respondents.

None for the applicant is present today. Earlier also on 15.3.2016 and 2.2.2016 when the matter came up for hearing before the Bench none was present for the applicant. Earlier on 14.12.2015 Mr. Shiv Kumar, Advocate appeared on behalf of the applicant and sought time to file the power and Vakalatnama. However, it is seen that no Vakalatnama has been filed on behalf of the applicant nor the applicant is present today.

When the case was taken up on 15.3.2016 and thereafter on 17.5.2016 it was clearly mentioned that if the Vakalatnama is not filed on behalf of the applicant till the next date of hearing the matter will be considered for dismissal.

Today also neither the applicant nor counsel for applicant is present. In view of the above position it appears that the applicant is not serious about pursuing his case, hence the OA is dismissed in default for non-prosecution and non-appearance.

  
(MS. MEENAKSHI HOOJA)  
ADMINISTRATIVE MEMBER

Adm/